



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक ४१(२)]

मंगळवार, डिसेंबर ९, २०२५/अग्रहायण १८, शके १९४७ [पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ९८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of Constitution of India, the following translation in English of the Maharashtra Private Universities (Establishment and Regulation) (Second Amendment) Bill, 2025 (L.A. Bill No. XCIX of 2025), introduced in the Maharashtra Legislative Assembly on the 9th December 2025, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XCIX OF 2025.

A BILL

further to amend the Maharashtra Private Universities (Establishment and Regulation) Act, 2023.

Mah. VIII of 2024. WHEREAS it is expedient further to amend the Maharashtra Private Universities (Establishment and Regulation) Act, 2023, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Private Universities Short title. (Establishment and Regulation) (Second Amendment) Act, 2025.

Amendment
of Schedule of
Mah. VIII of
2024.

2. In the SCHEDULE appended to the Maharashtra Private Universities (Establishment and Regulation) Act, 2023, in Part II, after entry 8, the following entry shall be added, namely :—

Mah.
VIII of
2024.

“ 9. Jio University,
Interim Campus,
Building A, Sector-4,
Ulwe, Taluka Panvel,
District Raigad-410206.

Reliance Foundation,
Institution of Education and Research
Floor 9, Plot 222, East Wing,
Maker Chambers IV, J. B. Marg,
Nariman Point,
Mumbai-400021. ”.

Permanent Campus-Pocket 8-2,
Sector-8, Dronagiri, Taluka
Uran, District Raigad-400702.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra Private Universities (Establishment and Regulation) Act, 2023, (Mah. VIII of 2024), is enacted for establishment, incorporation and regulation of self-financed private universities in the State of Maharashtra for development and advancement of higher education in the State and for matters connected therewith or incidental thereto.

2. Section 6 of the said Act, provides that the Government after considering the report submitted by the Verification Committee under sub-section (4) of section 5 of the said Act, is satisfied that the sponsoring body has complied with the provisions of section 5 of the said Act may permit the establishment of a private university, by inclusion of the name, location and headquarter of the private university and their sponsoring body in Part II of the Schedule, by amending the Schedule by enacting a law by the State Legislature.

3. As provided in the said section 6 of the said Act, the Government after considering the report submitted by the Verification Committee under sub-section (4) of section 5 of the said Act, is satisfied that the sponsoring body, the Reliance Foundation Institution of Education and Research, Floor 9, Plot 222, East Wing, Maker Chambers IV, J. B. Marg, Nariman Point, Mumbai-400021, has complied with the provisions of section 5 of the said Act, establishment of private university by the name of “Jio University”.

4. Therefore, to establish the Jio University a self-financed university, the Government considers it expedient to amend Part II of the Schedule appended to the Maharashtra Private Universities (Establishment and Regulation) Act, 2023, suitably.

5. The Bill seeks to achieve the above objectives.

Nagpur,
Dated the 8th December 2025.

CHANDRAKANT (DADA) PATIL,
Minister for Higher and
Technical Education.